

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.05
C.P. (IB) No.108/BB/2024

IN THE MATTER OF:

Indian Bank ... Petitioner
Vs.
M/s. GMR Rajahmundry Energy Limited ... Respondent

Order under Section 7 of I & B Code, 2016

Order delivered on 09.07.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Ms. Priyanka Bardes, Ms. Jespreeth Ranji
For Respondent : Shri C.K. Nandakumar, Senior Counsel
Shri Abraham Joseph

ORDER

1. Heard the Learned Counsel for the Petitioner and Respondent.
2. The Learned Senior Counsel requested time to file their reply in the C.P.
3. Two weeks' time is granted to the Respondent to file reply duly serving the copy on the otherside and one week thereafter for the Petitioner to file rejoinder, if any. List the case on **13.08.2024**.

Sd/-

(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

Sd/-

(K. BISWAL)
MEMBER (JUDICIAL)